

(2022) 04 TDSAT CK 0052

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Misc Application No. 25 Of 2022 In Broadcasting Petition No. 197 Of 2020

Kal Cables Pvt Ltd

APPELLANT

Vs

Zee Entertainment Enterprise Ltd

RESPONDENT

Date of Decision : 20-04-2022

Acts Referred:

Citation : (2022) 04 TDSAT CK 0052

Hon'ble Judges : Dhirubhai Naranbhai Patel, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Ajay Kumar, Kunal Tandon

Final Decision : Disposed Of

Judgement

This MA has been preferred by the respondent. Counsel for both the sides jointly submitted for the disposal of this MA that the amount for which the MA has been preferred has already been paid. In view this fact, this MA is hereby disposed of.

Counsel appearing for petitioner submitted that this Tribunal has permitted on 12.3.2020 a conditional stay and they are fulfilling the condition. Affidavit to that effect shall be filed by the petitioner on or before the next date of hearing, especially about the regular payments for the subsequent months (From February 2020 onwards) if the amount has been paid upto January 2020 for the invoices raised by the respondent. Time to file affidavit is granted to the petitioner.

This matter is, therefore, adjourned to 8.7.2022.